

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A No. 1989 of 2020

1. Bandhna Tana Bhagat @ Berra Oraon @ Bandhna Oraon
2. Ganesh Oraon @ Ganesh Tana Bhagat Petitioners

-Versus-

The State of JharkhandOpposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Kripa Shankar Nanda, Advocate
For the State : Mr. Satish Kumar Keshri, A.P.P

Order No. 04

Dated 24th June, 2020

Heard the learned counsel appearing for the respective parties.

The petitioners are accused in connection with S.T. Case No. 17 of 2020 arising out of Sisai P.S. Case No. 145 of 2019 corresponding to G.R. Case No. 08 of 2020.

While an enquiry was being conducted in U.D. Case No. 06/2019, it came to the knowledge of the informant that the accused persons have committed the murder of Nanwa Oraon.

It appears that the petitioners have merely been implicated on suspicion on account of previous enmity.

In such view of the matter, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-IV, Gumla in connection with S.T. Case No. 17 of 2020 arising out of Sisai P.S. Case No. 145 of 2019 corresponding to G.R. Case No. 08 of 2020.

(RONGON MUKHOPADHYAY,J.)